GOVERNMENT OF INDIA ATOMIC ENERGY LOK SABHA

UNSTARRED QUESTION NO:3435 ANSWERED ON:12.02.2014 DEVELOPMENT OF SAFETY POLICY Ponnam Shri Prabhakar; Siricilla Shri Rajaiah

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether the Atomic Energy Regulatory Board (AERB) has failed to develop safety policy, standards, codes and guidelines; and
- (b) if so, the details thereof and the reasons therefor?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY):

- (a) No Sir.
- (b) The Atomic Energy Regulatory Board (AERB) has issued Safety Codes, Safety Standards and Safety Guides for regulation of nuclear and radiation facilities/activities in India. AERB has issued a total of 143 regulatory documents, which provide the requirements as well as guidance for various nuclear and radiological facilities/activities regulated by AERB.

These regulatory documents, together with various rules promulgated under the Atomic Energy Act, 1962; and the Atomic Energy (Radiation Protection) Rules, 2004, Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987; Atomic Energy (Factories) Rules, 1996 and AERB's Mission Statement, provide for the safety policies with respect to radiation, industrial and nuclear safety, consistent with the functions of AERB stipulated in the Presidential Order dated 15th November 1983 constituting the AERB.